



# भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi - 110002

Press Release Dated 04.06.2020

## **Unanimous resolution passed by the Bar Council of India in its General Council Meeting dated 03.06.2020 held through Video-Conference.**

The Council has come across a reckless and motivated story in a electronic media portal "Live Law" wherein malicious, mischievous, derogatory and baseless imputations have been made against Mr. Manan Kumar Mishra, Chairman, Bar Council of India in a write-up dated 01.06.2020 by one Mr. Vikas Bhadauria. It is appalling to note that "Live Law" has allowed its platform to be used for a defamatory story prompted by ill-will and malice to make personal allegations against Mr. Manan Kumar Mishra, Chairman, Bar Council of India.

We take it as a brazen attack not only on the Chairman, but, on the Bar Council of India as an Institution. Ever since, Mr. Manan Kumar Mishra was elected Chairman of Bar Council of India, he has been relentlessly espousing and fighting for the cause of Advocates' fraternity in the country.

The Members would like to place on record that Mr. Manan Kumar Mishra has been unanimously elected Chairman of the Bar Council of India for the 5<sup>th</sup> consecutive term on 06.12.2019, because of his quality of dynamic leadership and commitment for the cause of Bar and Standard of Legal Education. He has always fought from the front for the cause of Advocates with all Members of Bar Council of India unitedly standing behind him. There is no difference or dissension among Members of Bar Council of India as regards the laudable acts done and being done by the Chairman for promotion of a strong, vibrant and independent Bar and Judiciary.

Bar Council of India has always risen to the occasion whenever any unscrupulous, misguided and motivated element attempted to weaken and damage the institution of the Judiciary and the Bar. Of late, Bar Council of India reacted strongly when some disgruntled people from among the Bar and retired Judges made a blistering attack on the Supreme Court with a view to browbeat and weaken Judiciary in the country. The Press Release issued in that regard by Mr. Manan Kumar Mishra was unanimously ratified by the Members of Bar Council of India and, the wrong impression created by the writer of the offending article, by conveying to the public at large that it was without concurrence of the Members of Bar Council of India is false.

Mr. Manan Kumar Mishra, Chairman, Bar Council of India has never misused his position for any personal political benefit.

The said author has done cherry picking to suit his false story and has made reference to selective portions of certain statements and communications of Mr. Manan Kumar Mishra without giving full text and proper purport which has always been to advance the cause of the bar.

The story by Mr. Vikas Bhadauria is only scandal mongering and vilification campaign against Mr. Manan Kumar Mishra and we resolve to condemn and reject it with all contempt it deserves.

We, further resolve to make a complaint to the Ministry of Information and Broadcasting against the author Mr. Vikas Bhadauria and the news portal "Live Law" for their acts of misreporting, omission and commission, which are nothing short of yellow journalism and a scar on ideal and honest activities of the Media/Press. The Council will take the decision about lodging criminal case for defamation and/or suit for damages in the next meeting/s.

This agenda of the meeting was presided over by Mr. Satish A. Deshmukh, the Vice-Chairman of Bar Council of India because the matter related to Mr. Manan Kumar Mishra, who had requested the Vice-Chairman to preside over the meeting.

  
(Srimanto Sen)  
Secretary  
Bar Council of India